

March, 2022



Newsletter

e-Committee, Supreme Court of India

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Tripura gets e-Sewa Kendra at the Court Complexes of Kanchanpur, Dharmanagar, and Kailashahar.



On 19 March 2022, Mr Justice S. Talapatra, Judge and Chairperson, Computer Committee, High Court of Tripura and Mr Justice S.G. Chattopadhyay, Portfolio Judge of North Tripura and Unakoti Districts inaugurated e-Sewa Kendra at the Court complexes of Kanchanpur and Dharmanagar under North Tripura

District and the Court complex of Kailashahar under Unakoti District. The judicial officers of North Tripura and Unakoti Districts, members of the Bar Associations, officials of the local civil and police administration, and the litigants participated in the inaugural function. Mr Justice S.G. Chattopadhyay emphasised the

importance of an e-Sewa Kendra the Help-Desk counter in a court complex, which is meant to serve the need of the Bar members, and litigants in accessing various information about the justice delivery system with the help of technology. Mr Justice S. Talapatra said that the setting up of e-Sewa Kendra is a milestone in the e-Courts project initiatives of the e-Committee, Supreme Court of India and requested the Bar members and the litigants to avail

themselves of these services so that the e-Sewa Kendra may function with its aim to provide citizen-centric services. Along with the inauguration of the e-Sewa Kendra at these court complexes, VC Cabins were also inaugurated at the said Court Complexes. The Judges of the High Court of Tripura and the Judges were connected with the local prisons from the VC cabins via video conferencing, and virtual interaction of the Judges with the jailers took place.

Workshop on objective accomplishment under e-Courts project Phase-II at High court of Tripura

On 17 March 2022, the High Court of Tripura has organised a Workshop cum Interaction programme on “Objective Accomplishments under e-Courts Project Phase-II” in the auditorium of the High Court for all the Nodal Officers, System Officers

and System Assistants working in the District Judiciary of Tripura for e-Courts Project implementation. Mr Justice Indrajit Mahanty the Chief Justice, High Court of Tripura inaugurated the said workshop, along

with Mr Justice S. Talapatra, Judge and Chairperson, Computer Committee, High Court of Tripura. The Nodal Officers and the System Officers /System Assistants from all the 16 courts complexes of Tripura have participated in this workshop. This workshop discussed the achievement of targets so far and the completion of the e-Courts Project Phase-II targets in a time-bound

manner. In the workshop, the objective accomplishment report of the e-Courts Project Phase-II was discussed by the Central Project Coordinator, High Court of Tripura, through a PowerPoint presentation. An interaction session was also held with all the participants where issues raised by the participants regarding the difficulties they faced in implementing the e-Courts project in the District Judiciary were discussed.



Migration of District court website from Drupal to accessible S3WaaS platform- pilot testing at Sepahijala District, Tripura

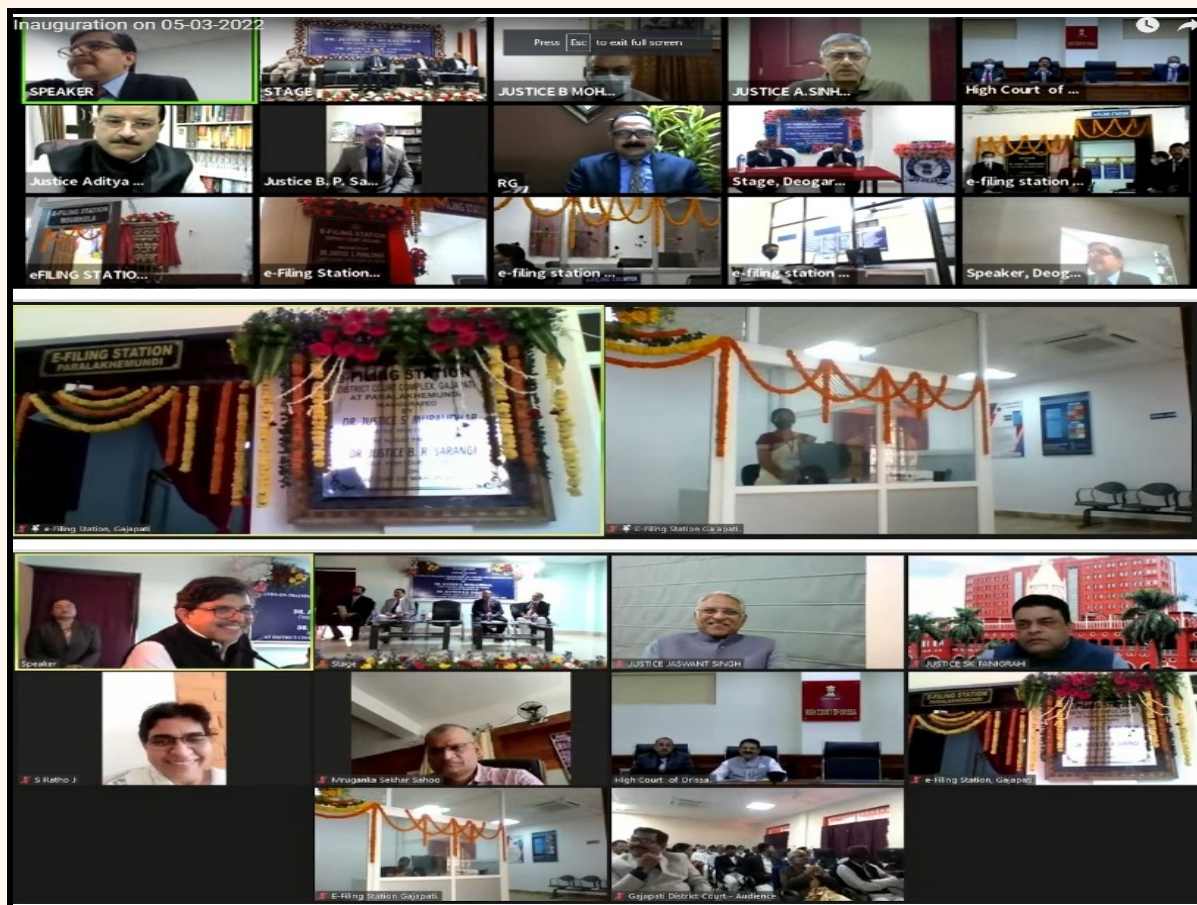


As part of the eCommittee, Supreme Court of India's initiative to have accessible websites now the district court websites are being moved to a more accessible S3waas platform. The NIC e-Courts Division, Pune, the technical team of the Central Project Co-ordinator, High Court of Tripura started working on the website of the Court of the District & Sessions Judge, Sepahijala District, Tripura on a pilot basis for its conversion to S3WaaS Platform from the DRUPAL Platform and the said work was

executed within the short span of only two days.

The said new S3WaaS website of the District Judiciary of Sepahijala has been approved by the NIC, Pune this month itself after clearance of all audit objections by the High Court team. Now, the new website of the Sepahijala District Court on the S3WaaS Platform is ready for launching once the operational clearance is granted by the e-Committee, Supreme Court of India.

e-filing station / Help desk at Sundargarh, Deogarh, Rourkela, Gajapati Districts Court Complexes of Orissa



On 05 March 2022, Dr Justice S. Muralidhar, the Chief Justice High Court of Orissa inaugurated e-filing stations at District Court complexes of Sundargarh, Deogarh and Civil Court complex, Rourkela. In March 2022, Dr Justice S. Muralidhar inaugurated another e-filing station in

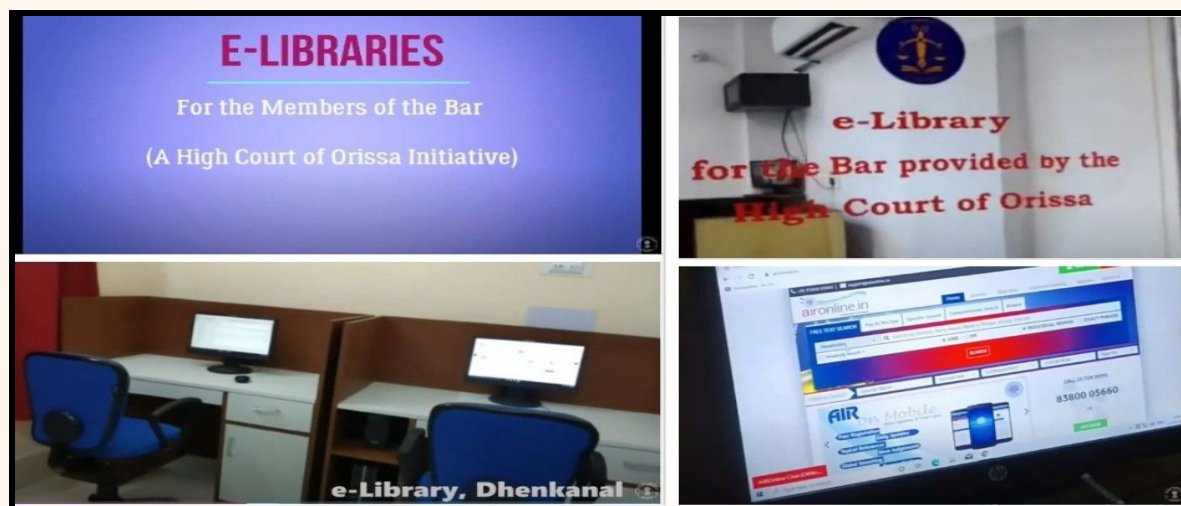
the District Court complex of Gajapati. Under the guidance of the e-Committee, Supreme Court of India, the High Court of Orissa has opened several e-Filing Stations / Helpdesks in various District and Subordinate Courts across Odisha to assist lawyers and litigants in e-filing

their cases. E-filing stations/ help desks are equipped with high power scanners, all-in-one computers with two-way screens, accessibility to the internet and a dedicated operator trained in e-filing to provide e-filing related assistance to advocates and litigants.

Click the link to view the Inaugural function Sundargarh, Deogarh, and Rourkela, Orissa on 05.03.22
<https://www.youtube.com/watch?v=Lxf1wiT77A>

Click the link to view the Inaugural function at Gajapathi on 20.03.2022
<https://www.youtube.com/watch?v=uRlqCZjAGKs>

e-Libraries for Advocates inaugurated at Orissa



On 22 March 2022, Dr Justice S. Muralidhar inaugurated e-Libraries for all the Bar Associations of Odisha and two outlying stations of

Rourkela and Koraput. E-libraries will aid needy advocates practising in District and Subordinate Courts in conducting their legal research.

Each of these e-Libraries has been equipped with desktop computers along with access to online law journals and is made available for use by advocates during working hours. The event was attended by the President of the Federation of Bar

Associations of the State of Odisha along with District Judges and office bearers of the District Bar Associations in virtual mode.

Hands-on Training on e-filing for Advocates of Rourkela, Deogarh and Gajapati

Hands-on Training Programmes were held for lawyers of Deogarh and Rourkela on 05.03.2022 and lawyers of the district of Gajapati on 20.03.2022. Judicial Officer- Master Trainers travelled from various parts of the State to impart hands-on training on the usage of e-Services such as e-Filing, e-Payment of court fees etc., to trainee advocates of Rourkela, Deogarh and Gajapati.

The hands-on programmes for lawyers were inaugurated by Dr Justice S. Muralidhar, the Chief

Justice High Court of Orissa. Fifty-nine advocates were imparted hands-on training in the training programmes held on 05.03.2022.

Thirty-two advocates were imparted hands-on training in the training programme conducted on 20.03.2022. Both the events were marked by the presence of Judges of the High Court of Orissa in virtual mode and members of the District Judiciary and Bar in Rourkela, Deogarh and Gajapati.

Uploading of Order/ Judgement from 01.01.2015 to 31.12.2020 in Darbhanga Bihar touches 99.30 %.

दरभंगा जिला

पहल जिला एवं सत्र न्यायाधीश ने सिस्टम का किया शुभारंभ अब पक्षकार व आम जनता इन निर्णयों व आदेशों को घर बैठे कर सकेगी डाउनलोड

अंतिम निर्णय व आदेशों को कोर्ट की वेबसाइट पर किया गया अपलोड

प्रतिनिधि, दरभंगा

पटना उच्च न्यायालय के निर्देश के आलोक में दरभंगा जिला एवं सत्र न्यायालय में वर्ष 2014 के बाद मुकदमा में हुए सभी निर्णय एवं अंतिम आदेशों को न्यायालय की आधिकारिक वेबसाइट पर अपलोड कर दिया गया है। जिला एवं सत्र न्यायाधीश रुद्र प्रकाश मिश्रा ने बताया कि अब पक्षकार एवं आम जनता निर्णय एवं आदेशों को अपने घर बैठे डाउनलोड कर सकते हैं एवं संबंधित न्यायालय द्वारा पारित आदेश को जानकारी ले सकते हैं। बताया कि अब तक 43 हजार 466 ऑफिशरों को अपलोड किया गया है। जिला एवं सत्र न्यायाधीश ने बताया कि पटना उच्च न्यायालय के आदेश को संबंधित से लेते हुए निर्णयों को डिजिटलीकरण करने का कार्य किया गया। इस कार्य के लिए कमिटी की एक विशेष कमेटी का गठन किया एवं इस कार्य को फास्ट ट्रेजेन्ट के तहत में शुरू करवाया गया। बताया कि प्रथम अंश जिला एवं सत्र न्यायाधीश संजय

अपिलेट को ओपन करने जिला एवं सत्र न्यायाधीश रुद्र प्रकाश मिश्रा एवं अन्य

होगा फायदा

आपवास की अखिल में एक टल रहित बना था, जिसमें न्यायिक दंडाधिकारी गौतम कुमार, धुनेंद्र पंतजलि एवं नोडल पदाधिकारी संजय कुमार सिंह सदस्य थे। कोर्ट के काल में समय का सदुपयोग करते हुए न्यायालय प्रबंधक मुकेश कुमार, नाजिर रमाकांत चौधरी, नयाब नजीर संतोष झा एवं न्यायालय कर्म सचिन प्रकाश, मनीष कुमार झा, नयाब अहमद सबाहुल वारा, सुरज देव सिंह, राहुल कुमार, बबलु कुमार, प्रवीण कुमार, मिश्रारी राय, हीरालाल प्रसाद, भूपण

कुमार, धीरेन्द्र कुमार, अखतर, नील मणि कोत शिवारी, प्रशांत कुमार, अनुभव कुमार, रंजीत कुमार, नीरज कुमार, कैलाश कुमार एवं मुनुज के सहयोग से इसे किया गया। इस कार्य को दरभंगा न्याय मंडल के डिजिटलीकरण के लिए मोल का पथर बताया।

मुजफ्फरपुर, रविवार 19 फरवरी, 2022 | 14

जिला जज का 43466 निर्णय ई-कोर्ट सर्विस के तहत अपलोड

घर बैठे पक्षकार निर्णय व आदेश को पढ़ सकते हैं



ई कोर्ट सर्विस कमेटी के सदस्यों के साथ जिला जज।

कोर्ट रिपोर्टर | दरभंगा

न्याय मंडल दरभंगा का जिला एवं सत्र न्यायाधीश रुद्र प्रकाश मिश्रा ने 43466 निर्णय एवं अंतिम आदेश को शुक्रवार को ई कोर्ट सर्विस दरभंगा में अपलोड कर डिजिटल कर दिया है। सिविल कोर्ट के इतिहास में शुक्रवार का दिन ऐतिहासिक हो गया। अब घर बैठे पक्षकार निर्णय व आदेश को पढ़ सकते हैं। उसे डाउनलोड कर सकते हैं। पटना उच्च न्यायालय के निर्देश पर यह कार्य किया गया है। अपलोड किए गए निर्णय और अंतिम आदेश वर्ष 2015 से अभी तक का है। इस कार्य के सम्पादन के लिए श्री मिश्रा ने एक कमेटी का गठन किया। जिस कमेटी के अध्यक्ष प्रथम अपर जिला एवं सत्र न्यायाधीश संजय अग्रवाल बनाए गए। इस कमेटी में प्रथम श्रेणी न्यायिक दंडाधिकारी गौतम कुमार, सदस्य धीरेन्द्र पंतजलि, सदस्य एवं नोडल पदाधिकारी संदीप कुमार सिंह बनाए गए। इस कमेटी को न्यायालय प्रबंधक मुकेश कुमार, नाजिर रमाकांत चौधरी, नयाब नाजिर संतोष झा, न्यायालय कर्म सचिन प्रकाश, मनीष कुमार झा, निहाल अहमद, सबाहुलवाड़ा, सुरज देव सिंह, राहुल कुमार, बबलु कुमार, प्रवीण कुमार, मिश्रारी राय हीरालाल प्रसाद, भूपण कुमार, रंजीत कुमार, नीरज कुमार, कैलाश कुमार एवं मुनुज ने न्याय मंडल के डिजिटलीकरण हेतु महती भूमिका निभाई। पटना उच्च न्यायालय ने वर्ष 2014 के बाद के हुए निर्णयों एवं अंतिम आदेशों को वेबसाइट पर लोड करने का आदेश दिया था।

Pursuant to the initiative of the High Court of Patna to upload all orders and judgments under CIS from 01.01.2015 to 31.12.2020, 43466 Orders/ Judgment have been

uploaded C.I.S in Darbhanga Judgeship. The percentage of order /judgement upload has touched 99.30% per cent.

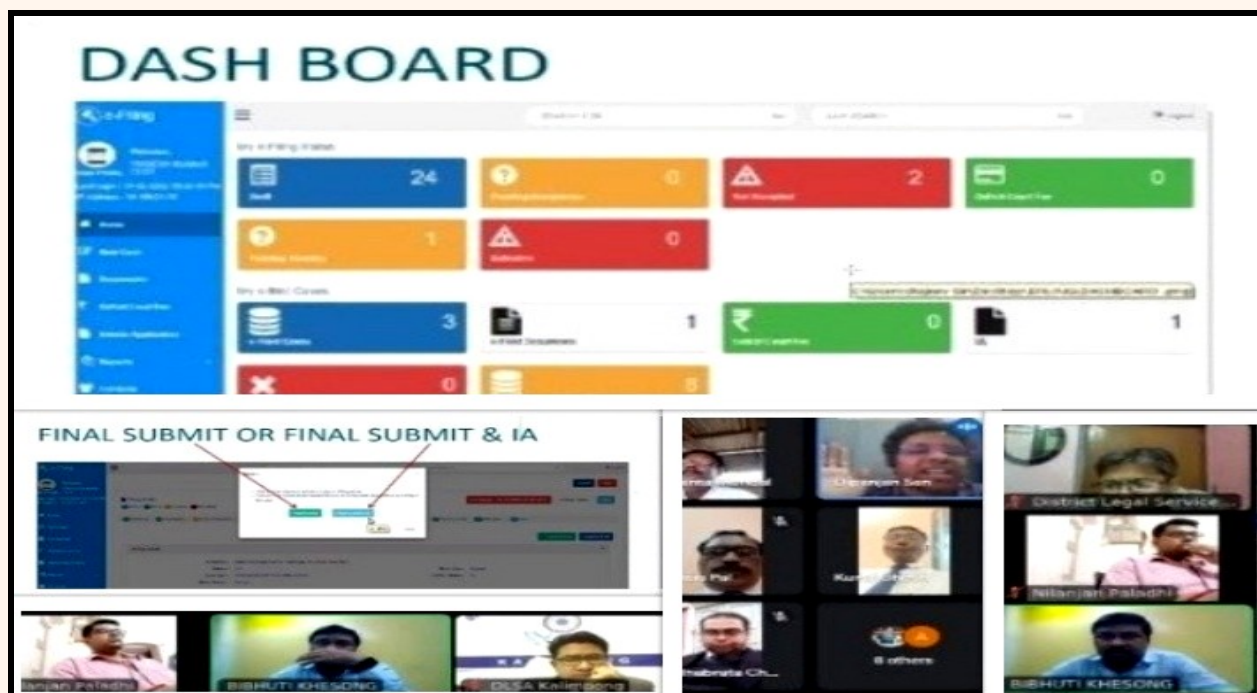
ICT Refresher Training for Judicial Officers in the Civil Court Bettiah, Bihar on CIS, NSTEP, JOAMS



A refresher training for Judicial Officers was organised on 06-03-2022 in the Civil Court Bettiah. This training program discussed many CIS modules, NSTEP (National Service and Tracking of Electronic Processes) and JOAMS (Judicial Officers Activity Monitoring System). The program's primary emphasis was "How a P.O. can monitor, regulate their Court and get a statistical

overview of their pending cases through CIS query and reporting tools". The options of the CIS old cases monitoring, order judgement uploading and IA filling are extensively discussed in this training. The process generation option and its publishing methods have been highly appreciated given their usefulness.

**Online Knowledge Sharing programme for Master Trainers
(Judicial Officer & Advocates) at District Courts of West Bengal.**



On 9 March 2022, an online knowledge sharing programme on the topic of e-Court Services, e-filing, e-payment and other e-Courts applications was conducted under the supervision of the High Court at Calcutta by utilising the expertise of two Judicial Officer Master Trainers and two Advocate Master Trainers. The Judicial Officer Master Trainers and Advocate Master Trainers in the State of West Bengal participated in

the said (TOT) training programme. After successful completion of the (TOT) training programme, another training programme was conducted by the trained Judicial Officer Master Trainers and Advocate Master Trainers on the same topic on March 15, 2022, and in that training programme 485 Ld. Advocates of the District and Sub-divisional Courts in West Bengal participated.

High Court of Kerala rolls out the Paperless Courts in District Judiciary.



The paperless court concept for District Judiciary implemented in two pilot locations by High Court of Kerala; one Judicial First Class Magistrate Court and one Addl. Chief Judicial Magistrate Court identified by the High Court of Kerala. The project envisages covering all functionalities in a Magistrate Court in paperless mode. The repository of case documents is created by consuming

eFiled cases and scanning existing files. An online application is being developed by the NIC High Court Unit in coordination with the IT Directorate under the guidance of the High Court Computer Committee, which will cater to the needs of all stakeholders; such as Judges, Advocates, Police, Prison and Court Officials for managing the digitised documents. The integration of various applications like ICJS,

eFiling 3.0 etc can be done in order to accelerate the process of speedy disposal of cases in a paperless environment. User Dashboard for

District Judiciary consisting of Judges Dashboard, Advocate's Dashboard, Public Prosecutor Dashboard, Police Dashboard created.

Efiling Training for Staffs in District Judiciary of Kerala



Virtual Justice Clock at Kerala High Court

Justice clock installed in the High Court, which is an LED display board that shows information such as the number of pending cases and disposed of cases across various

courts in the District Judiciary as well as the High Court. Now it is online and the Virtual Justice Clock can display live case status and all other live events.

E-filing Status of Kerala as of 28.02.2022

❖ High Court: 16236

❖ District Judiciary: 268586

High Court of Rajasthan replaces old laptops with 772 new laptops for Judicial Officers



Distribution of Laptop to Registrar General by the Acting Chief Justice

e-Committee, Supreme Court of India sanctioned funds for procurement of new laptops for the Judicial Officers to whom earlier official Laptops were provided. After a due tender process, the work order was issued for the procurement of 772 Laptops for the Judicial Officers in November 2021. Allotment and distribution of new laptops for the

Judicial Officers have been completed in March 2022. Further, from the funds sanctioned by the e-Committee, procurement of an additional 243 laptops for the Judicial Officers is under process. These laptops are also to be provided against the replacement of old laptops.

Absorption of existing contractual, technical manpower under E-Courts Project by High Court of Rajasthan

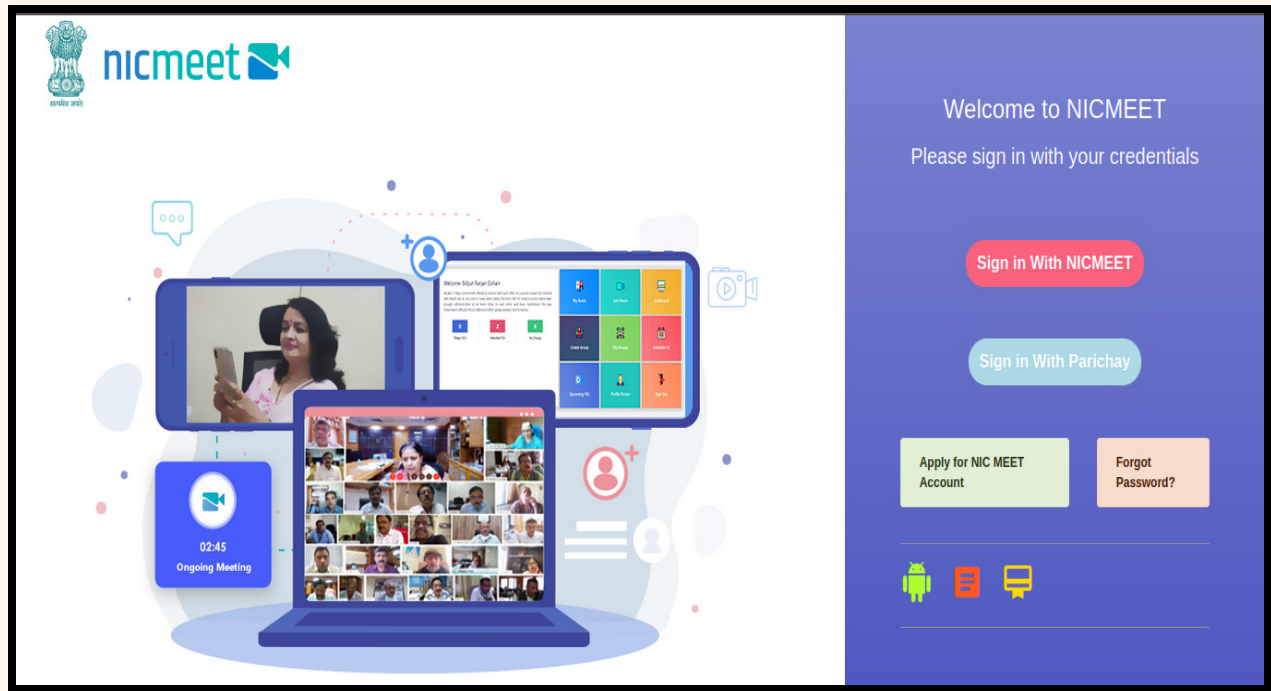
e-Committee, Supreme Court of India framed National Policy, under which, contractual, Technical Manpower was engaged with a clear stipulation that the technical manpower created under e-Courts project will be absorbed in the regular cadre of the courts and for which concerned State Government in consultation with the High Court would make appropriate provisions.

In terms of National Policy, Rajasthan High Court framed rules in consultation with State Government and vide notification dated 14.01.2022, amendments have been

made in Rajasthan High Court Staff Service Rules 2002 for recruitment, appointment and posting on “E-Courts Posts” for High Court as well as for Subordinate Courts.

In view of newly inserted Rule 30-C of Rajasthan High Court Staff Service Rules, after the screening, existing 103 contractual, technical staff working under the e-Courts Project have been absorbed in the establishment of Rajasthan High Court in the first week of March 2022, against 308 posts of technical cadre sanctioned by the State Government.

High Court of Punjab & Haryana creates 250 NICMEET VC account for its District Judiciary

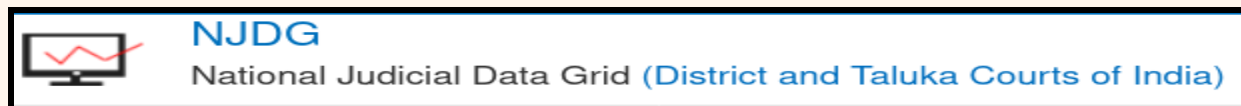


For smooth functioning of video conferencing, 250 VC accounts of the Subordinate Courts in Punjab, Haryana and UT Chandigarh have been created on NICMEET software-based video conferencing in consultation with NIC Haryana.

The name and contact details of officials assisting in the video conferencing facility in the Subordinate Courts of Punjab, Haryana and U.T. Chandigarh have been updated on the Court's website for information for all concerned.

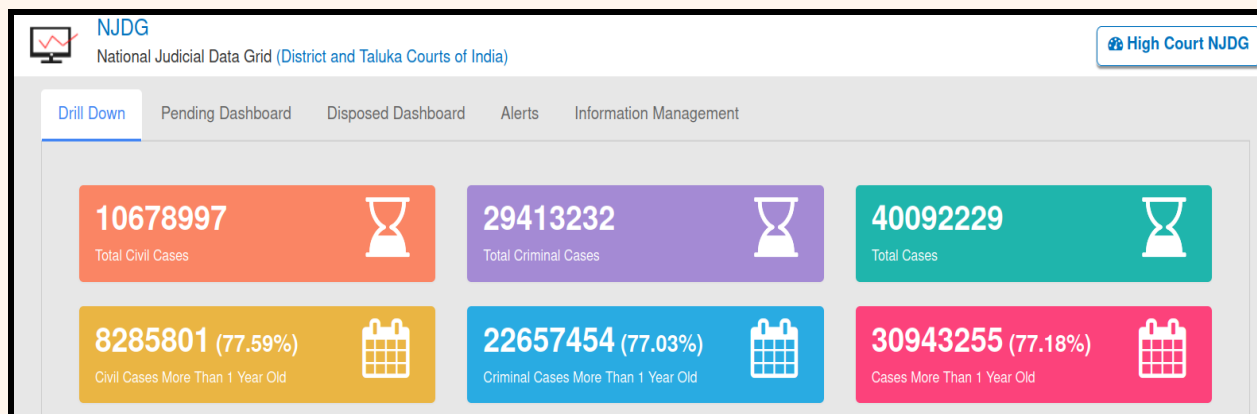
Court and case management through NJDG (Part -3)

District and Taluka Courts NJDG



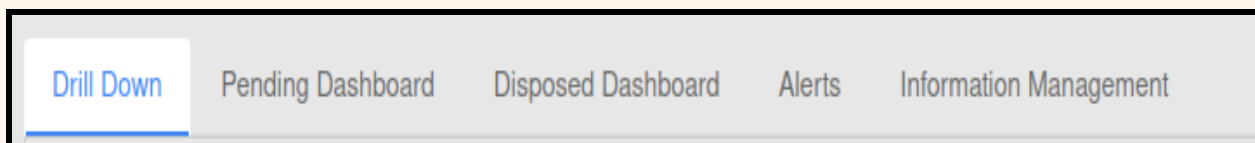
To access the National Judicial Data Grid for District and Taluka Courts, one needs to click the “National Judicial Data Grid (District and Taluka Courts of India)” tab available

on the left side corner of the NJDG home page. It will open up the NJDG for the District and Taluka Courts of India.



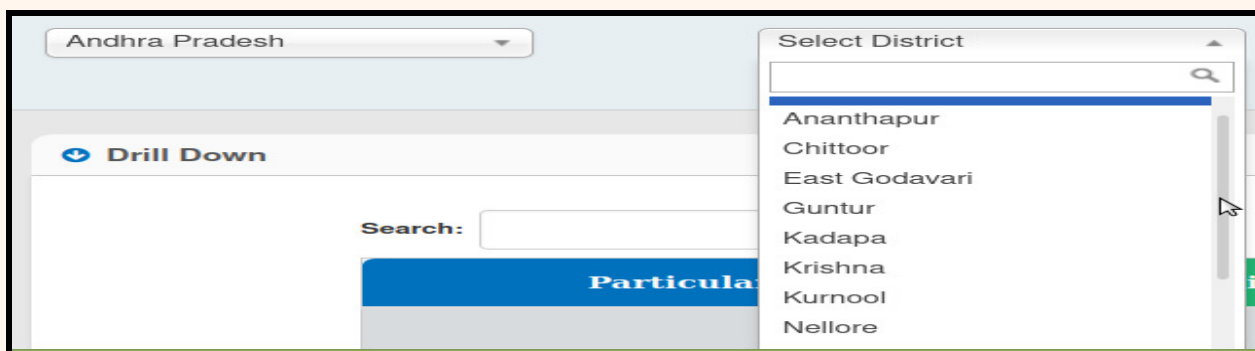
The coloured statistical bands display real-time statistics under various headings, such as Total No. of Civil Cases; Total No. of Criminal Cases; Total Cases of the Country;

Civil Cases more than 1-year-old; Criminal Cases more than 1-year-old; and Total No. of cases more than 1-year-old.



The NJDG District and Taluka Courts of India home page also display a variety of statistics in five main tabs: (i) Drill Down; (ii) Pending Dashboard; (iii) Disposed Dashboard; (iv) Alerts;

and (v) Information Management. Under each of the tabs, a variety of options are bundled up which are discussed in elaborate under separate headings



The home page also gives one the option of selecting the State and District from the drop-down list to get the desired statistics of any particular District. For example, when Andhra Pradesh is chosen in the State drop-down, the corresponding

Districts from Andhra Pradesh are displayed in the District drop-down, from where one can choose the required District and get the NJDG data for that particular District.

(to be continued)

e-Courts Statistics:

No. of cases dealt through Video Conferencing in High Courts/ District Courts during the lockdown as of 31 March 2022

S. No.	High Court	Total No. of cases dealt through Video Conferencing in High Court and Bench			Total No. of cases dealt on Video Conferencing in District Courts			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
1	Allahabad	22-3-2020	31-3-2022	240838	22-3-2020	31-3-2022	2879359	3120197
2	Andhra Pradesh	26-3-2020	31-3-2022	53535	26-3-2020	31-3-2022	683724	737259
3	Bombay	1-2-2022	31-3-2022	16577	1-2-2022	31-3-2022	13140	29717
4	Calcutta	22-3-2020	31-3-2022	128000	22-3-2020	31-3-2022	71422	199422
5	Chhattisgarh	22-3-2020	31-3-2022	102875	22-3-2020	31-3-2022	30924	133799
6	Delhi	22-3-2020	31-3-2022	316936	22-3-2020	31-3-2022	2941882	3258818
7	Gauhati - Arunachal Pradesh	22-3-2020	31-3-2022	2291	22-3-2020	31-3-2022	8128	10419
8	Gauhati - Assam	23-3-2020	31-3-2022	152194	26-3-2020	31-3-2022	269514	421708
9	Gauhati - Mizoram	23-3-2020	31-3-2022	3963	23-3-2020	31-3-2022	13268	17231
10	Gauhati - Nagaland	22-3-2020	31-3-2022	77	22-3-2020	31-3-2022	107	184
11	Gujarat	23-3-2020	28-2-2022	33721	23-3-2020	28-2-2022	186447	220168

12	Himachal Pradesh	22-3-2020	31-3-2022	91952	22-3-2020	31-3-2022	34825	126777
13	Jammu and Kashmir	22-3-2020	31-3-2022	256179	22-3-2020	31-3-2022	280393	536572
14	Jharkhand	22-3-2020	31-3-2022	205804	22-3-2020	31-3-2022	630871	836675
15	Karnataka	23-3-2020	31-3-2022	737440	23-3-2020	31-3-2022	111279	848719
16	Kerala	22-3-2020	31-3-2022	153251	24-3-2020	31-3-2022	474850	628101
17	Madhya Pradesh	23-3-2020	28-2-2022	664509	23-3-2020	28-2-2022	688649	1353158
18	Madras	26-3-2020	31-3-2022	1423435	26-3-2020	31-3-2022	302360	1725795
19	Manipur	15-4-2020	28-2-2022	34114	15-4-2020	28-2-2022	13736	47850
20	Meghalaya	22-3-2020	31-3-2022	1475	22-3-2020	31-3-2022	12662	14137
21	Orissa	23-3-2020	31-3-2022	256676	19-3-2020	31-3-2022	212551	469227
22	Patna	24-3-2020	31-3-2022	237550	24-3-2020	31-3-2022	1760334	1997884
23	Punjab and Haryana	23-3-2020	31-3-2022	581047	23-3-2020	31-3-2022	661782	1242829
24	Rajasthan	22-3-2020	31-3-2022	224118	22-3-2020	31-3-2022	176713	400831
25	Sikkim	24-3-2020	31-3-2022	472	24-3-2020	31-3-2022	6464	6936
26	Telangana	22-3-2020	31-3-2022	298589	22-3-2020	31-3-2022	190327	488916
27	Tripura	22-3-2020	31-3-2022	10475	22-3-2020	31-3-2022	10312	20787
28	Uttarakhand	15-4-2020	31-3-2022	73390	15-4-2020	31-3-2022	40872	114262
	Total			6301483			1270689	1900837

Statistics of Virtual Courts – As of 31 March 2022

Sr. No	Virtual Court Name	Received	Proceedings completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	52217	52217	254	13981	9692581
2	Chhattisgarh Traffic Department	81	80	0	31	64500
3	Haryana Traffic Department	7557	1553	12	140	122601
4	Himachal Pradesh Traffic Department	6098	4861	3	89	97753
5	Jammu Traffic Department	371	360	15	143	219860
6	Karnataka Traffic Department	17169	17126	119	12306	47532550
7	Kashmir Traffic Department	39422	37064	264	12146	6069383
8	Kerala Traffic Department	40776	36115	92	5781	3007440
9	Kerala Transport Department	183927	137403	544	22250	27778001
10	Maharashtra Transport Department	10982	10454	20	693	1739605
11	Notice Branch Delhi Traffic Department	8819552	8783031	33248	871890	624971255
12	Odisha Traffic CTC-BBSR Commissionerate	38231	37207	74	2877	2845001
13	Pune Traffic Department	6080	6056	16	465	93150
14	Tamil Nadu Traffic Department	81987	79185	673	24112	185062260
15	Uttar Pradesh Traffic Department	2027433	1881923	3608	90448	53814975
16	Virtual Court Delhi (Traffic)	2979655	2953488	85368	1298199	1416587882
	Total	14312492	14038136	124311	2355558	2379698804

Status of implementation of Rules of V.C as of 31 March 2022

S.No	High Court	Whether the Rules of Video conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Status of Implementation of Rules of e-Filing as of 31 March 2022

S.No.	High Court	Whether Rules of e-Filing is implemented in High Court	Whether Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	yes	Yes
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	19	18
	Not Implemented	9-	10

Status of implementation of e-Sewa Kendras as of 31 March 2022

S.No	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	20
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	No	0
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	5
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	8
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	23
18	Madras	Yes	Yes	2
19	Manipur	yes	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	111
22	Patna	Yes	Yes	7
23	Punjab and Haryana	Yes	Yes	26
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	11
28	Uttarakhand	Yes	Yes	1
	Implemented	26	22	493
	Not Implemented	2	6	

Status of implementation of e-Payments as of 31 March 2022

S.No	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	No	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	Yes
	Implemented	22	17
	Not Implemented	6	11

Status of implementation of ICJS as of 28 February 2022

S.No	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	21
	Not Implemented	7

Training/Awareness Programme during March 2022

Training/Awareness Programme for Advocates/Advocate Clerks/ Staffs/ Judicial Officers during March 2022				
High Court/ Institutions	Month	Programme Details	Participants	Participants Views
Maharashtra Judicial Academy	22.03.2022	Cyber Laws & Appreciation & Handling of Digital Evidence Refresher Programme	Judicial officers (CJSD)	108
Telangana State Judicial Academy	25.03.2022 & 26.03.2022	ICT & e-Courts Induction Programme for the newly recruited Civil Judges & Direct District Judge	Newly recruited Civil Judges & Direct District Judges	65
Maharashtra Judicial Academy	27.03.2022 & 28.03.2022	ICT & e-Courts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judges	90
Uttarakhand Judicial & Legal Academy	28.03.2022 & 29.03.2022	ICT & eCourts Induction Programme for the newly recruitment Civil Judges	Trainees Civil Judges (Junior Division) 2019	17
Uttarakhand Judicial & Legal Academy	31.03.2022	Cyber Laws & Appreciation & Handling of Digital Evidence Refresher Programme	Civil Judges (Senior Division.)	20
High Court of Orissa	05.03.2022 & 20.03.2022	Hands on Training for Advocates at Rourkela, Deogarh and Gajapati	Advocates from Rourkela, Deogarh and Gajapati	91
High Court of Patna	06.03.2022	Refresher Training (Civil Court Bettiah)	Judicial Officers	32
High Court of Calcutta	09.03.2022 & 15.03.2022	Online knowledge sharing programme for Advocates & Master trainers	Advocates & ToT Master Trainers	489
High Court of Tripura	17.03.2022	Workshop on objective Accomplishments under eCourts Project Phase II	Nodal Officers, System Officers & System Assistants	42
High Court of Kerala	March, 2022	eFiling Training for Staffs in the District judiciary of Kerala	Court Staffs	1031
Total No. of Participants/Views for Training/Awareness Programme during March 2022				1985

Cases registered and disposed in the District and Taluka Courts during the pandemic from 25-03-2020 to 31-03-2022

Sr. n o	State	Pending as on 25-03-2020			Registered between 25-03-2020 - 31-03-2022			Disposed between 25-03-2020 - 31-03-2022			Pending as on 31-03-2022
		Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Total
1	Uttar Pradesh	1772575	5982969	7755544	694316	5866722	6561038	568306	3857037	4425343	9891239
2	Maharashtra	1261185	2708225	3969410	760423	2042162	2802585	521597	1383487	1905084	4866911
3	Bihar	407354	2534231	2941585	117819	976548	1094367	36570	611266	647836	3388116
4	West Bengal	517679	1793745	2311424	207569	739389	946958	108329	494638	602967	2655415
5	Rajasthan	463522	1249356	1712878	284840	1346672	1631512	216049	1035203	1251252	2093138
6	Orissa	266723	1063728	1330451	100906	421369	522275	60429	242568	302997	1549729
7	Madhya Pradesh	332317	1163125	1495442	219517	1399954	1619471	163704	1051837	1215541	1899372
8	Kerala	430372	1124511	1554883	339689	1173608	1513297	255097	878465	1133562	1934618
9	Gujarat	431118	1140792	1571910	260633	1963319	2223952	239217	1691375	1930592	1865270
10	Karnataka	778576	834980	1613556	527825	2532950	3060775	428050	2408527	2836577	1837754
11	Tamil Nadu	680324	517876	1198200	460569	1809253	2269822	365987	1705426	2071413	1396609
12	Delhi	191211	674074	865285	188961	571857	760818	134167	379053	513220	1112883
13	Haryana	322447	569985	892432	271752	829387	1101139	150498	520815	671313	1322258

14	Punjab	286430	388508	674938	280182	792187	1072369	163486	661127	824613	922694
15	Andhra Pradesh	315967	257931	573898	230680	436905	667585	132105	324348	456453	785030
16	Telangana	257472	341405	598877	181166	574467	755633	106349	433880	540229	814281
17	Jharkhand	70301	314934	385235	41818	484338	526156	20645	389392	410037	501354
18	Assam	74088	242284	316372	61032	250851	311883	46125	147250	193375	434880
19	Himachal Pradesh	126303	175963	302266	126085	543042	669127	96740	410243	506983	464410
20	Chhattisgarh	57680	228046	285726	46313	367651	413964	32376	282928	315304	384386
21	Uttarakhand	37433	179618	217051	37015	284802	321817	29941	188494	218435	320433
22	Jammu & Kashmir	76712	114151	190863	64409	209410	273819	44461	166836	211297	253385
23	Chandigarh	18446	31915	50361	14410	36122	50532	9046	17859	26905	73988
24	Goa	22452	28201	50653	13249	40067	53316	9813	36937	46750	57219
25	Puducherry	14569	16611	31180	14429	28271	42700	14863	25001	39864	34016
26	Tripura	8088	19931	28019	7603	51790	59393	6343	44356	50699	36713
27	Meghalaya	3587	10361	13948	2819	14254	17073	1994	12580	14574	16447
28	Manipur	6167	3693	9860	6471	13340	19811	4257	12754	17011	12660
29	Mizoram	1713	3025	4738	2683	5264	7947	2127	4526	6653	6032
30	DNH at Silvasa	1547	1631	3178	963	2194	3157	733	1931	2664	3671
31	Nagaland	272	1612	1884	371	1171	1542	198	456	654	2772

32	Diu and Daman	1151	1174	2325	1350	2485	3835	1085	2200	3285	2875
33	Sikkim	522	908	1430	2146	4156	6302	1968	3888	5856	1876
34	Ladakh	331	309	640	667	1232	1899	504	1081	1585	954
	Total:	9236634	23719808	32956442	5570680	25817189	31387869	3973159	19427764	23400923	40943388

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